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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1039/94.

Ot.of Decision : 25-8-94.

1. Smt. Mahammuda Begum
2. M. Khouser Baig .. Applicants.

1. The Development Commissioner,
Small Industries Service Institute,
Ministry of Industry, Govt. of India,
Nirman Bhavan, New Delhi-110 011.

2. The Director,
Small Industries Service Institute,
Narsapur X Road, Balanagar,
Hyderabad - 500 037.

3. The Assistant Director,
Small Industries Service Institute(Branch)
F-10 to 22, I.D.A. Autonagar,
Visakhapatnam - 530 012. .. Respondents.

Counsel for the Applicants : Mr. V. Jagapathi

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

O.A.No.1039/94.

Date of decision : 25.8.94.

Order

X As per Hon'ble Shri A.B.Gorthi, Member(A)]

Applicant No.1 is the widow and Applicant No.2 is the son of late Rahamathulla Baig, who, while working as a regular employee in the Small Industries Service Institute Branch at Visakhapatnam, died on 2.6.91. Soon thereafter the Applicants made representations to the authorities concerned requesting for compassionate appointment to Applicant No.2. Although the first representation was made on 3.9.91, their grievance is that no final orders have yet been passed.

2. Heard learned counsel for both the parties. Shri V.Jaga-
----- learned counsel for the Applicant has drawn my specific attention to letter dt. 31.3.94 from the Asst. Director(ADMIN) Small Industries Service Institute, Hyderabad, addressed to Applicant No.1. It is stated therein that the case of Applicant No.2 for appointment on compassionate grounds has already been recommended and forwarded to higher authorities on 10.7.93. From the aforesaid, it is evident that the case of the Applicants for appointing Applicant No.2 on compassionate grounds has already been duly considered and recommended by the appropriate authorities. As such a recommendation was made as early as on 10.7.93, the case of Applicant No.2 for appointment deserves to be finalised without any further delay in the interests of justice.

3. Shri V.Jagapathi has placed reliance on a judgement of the Hon'ble Supreme Court in Sushma Gosain & Ors. Vs. Uni. of India & Ors. AIR 1989 SC 1976, wherein the need for early finalisation of cases of compassionate appointment was emphasised.

4. In view of the above, with the consent of the counsel for both the parties, this application is being disposed of

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at the admission stage itself with a direction to Respondent No.1 to consider the case of the Applicants sympathetically and take a final decision in the matter as early as possible and in any case within a period of three months from the date of communication of this order.

5. No order as to costs.

Amberji
(A.B.Gorthi)
Member (A).

Dated: 25 Aug., 1994.
Dictated in Open Court.

br.

Amberji
26/8/94
DEPUTY REGISTRAR (J)

Copy to:

1. The Development Commissioner, Small Industries Service Institute, Ministry of Industry, Govt. of India, Nirman Bhavan, New Delhi. 110 011.
2. The Director, Small Industries Service Institute, Narsapur X Road, Balanagar, Hyderabad - 500 037.
3. The Assistant Director, Small Industries Service Institute, (Branch), F-10 to 22, I.D.A. Autonagar, Visakhapatnam- 530 012.
4. One copy to Mr. V. Jagapathi, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. V. Ramana, Addl. CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

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26/8/94.

Typed by
Checked by

Compared by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 25/8/94 ✓

ORDER/JUDGMENT. ✓

M.R.P./C.P.NO.

U.A.NC. 1039/94 ✓
T.A.N/

(W.P.NO.)

Admitted and Interim Directions
Issued.

Allied.

Disposed of with directions.

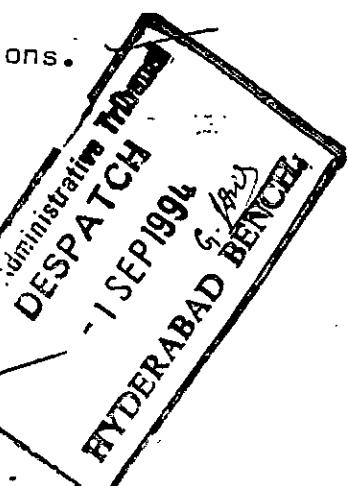
Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/ Ordered.

No order as to costs.



26/8/94